

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH

ITEM No. 109

IB-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy	Corporate Debtor
Vs		
M/s Granite Gate Properties Pvt Ltd.	Respondent

Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 04.12.2018

Coram:

Dr. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Sanjay Kumar and Mr. Kauhank
Sindhu Advocates.

For the Respondent:

Mr. Nikhil Jain and Ms. Sakshee
Sharma Advocates.


ORDER

Learned counsel for the applicant states that for filing of reply much late, let cost to be imposed. In the interest of justice, reply be filed within one week with copy in advance to the counsel opposite.

Rejoinder, if any, be filed within a period of ten days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 03.01.2019.


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)